

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/GT/2026

Subject : Petition for trueing up of tariff for the period 2019-24 and approval of tariff for the period 2024-29, in respect of Chamera-II Power Station.

Petitioner : NHPC Limited

Respondent(s) : PSPCL and 11 others

Date of hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashutosh K. Srivastava, Advocate, NHPC
Shri Siddharth Nigotia, Advocate, NHPC
Shri Kunal Veer Chopra, Advocate, NHPC
Shri Anand Kumar Shrivastava, Advocate, TPDDL
Shri Ankit Bhandari, Advocate, TPDDL
Shri Kshitij Ujala, Advocate, TPDDL
Shri Adarsh Tripathi, Advocate, BSES Discoms

Record of Proceedings

The matter was called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the additional information sought by the Commission, vide the Technical Validation (TV) letter dated 8.6.2026, has been filed, and the Respondent, TPDDL, has filed its reply thereto.
3. The learned counsel for the Respondent, BRPL & BYPL, sought time to file its reply.
4. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **21.9.2026**:

2019-24 Tariff Period

Capital Spares:

- a) *Provide details of year-wise actual capital spares consumed, individually costing above ₹1 lakh, clearly distinguishing the cost forming part of the capital cost and the cost not forming part of the capital cost, along with appropriate*



justification for incurring the same in terms of the third proviso to Regulation 35(1)(6) of the 2019 Tariff Regulations.

Tariff Forms

- b) Provide revised Form 9C and Form 16, duly certified by the Auditor (with UDIN) in accordance with Annexure-I (Part-II) of the 2019 Tariff Regulations.*

2024-29 Tariff Period

Additional Capital Expenditure (ACE):

- c) Provide justification for changing the relevant provision of the regulations for upgradation of the governing system in Unit 1 from Regulation 25(1)(f) in the earlier Petition to Regulation 25(2)(c) in the additional information dated 10.7.2026;*
- d) Provide justification for changing the relevant provision of the regulations for replacement of fire-fighting pipelines and accessories from Regulation 25(1)(f) in the earlier Petition to Regulation 25(2)(a) in the additional information dated 10.7.2026;*
- e) For the ACE item (Upgradation of Governing System in Unit 1) claimed under Regulation 25(2)(c) of the 2024 Tariff Regulations, provide a certificate of obsolescence of the existing asset issued by the OEM or, in the absence of such OEM certificate, a certificate from the competent authority certifying the obsolescence of the equipment.*

5. The Respondents are permitted to file their replies by **5.10.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **13.10.2026**. The parties shall complete pleadings within the due dates.

6. The Petition shall be listed for hearing on **27.10.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

